

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD**

OA/020/466/2017

Date of Order : 06.07.2018

Between:

1. R. Lakshmi,
W/o. Late R. Mallaiah,
Aged about 54 years,
R/o. Plot No.40, West End Colony,
Gandhamguda Village, Rajendranagar Mandal,
Rangareddy District – 500 091, Telangana.
2. R. Manikanth,
S/o. Late R. Mallaiah,
Aged about 29 years,
R/o. Plot No. 40, West End Colony,
Gandhamguda Village, Rajendranagar Mandal,
Rangareddy District – 500 091, Telangana.

..... Applicants

AND

1. Union of India rep. by
The Comptroller and Auditor General of India,
9, Deendayal Upadhyay Marg, New Delhi – 24.
2. The Principal Accountant General (A&E),
Andhra Pradesh & Telangana,
Saifabad, Hyderabad – 500 004.
3. The Senior Accounts Officer (Admn),
O/o. Principal Accountant General (A&E),
Andhra Pradesh & Telangana,
Saifabad, Hyderabad – 500 004.

..... Respondents

Counsel for the Applicants : Dr. A. Raghu Kumar

Counsel for the Respondents : Mr. V. Vinod Kumar, Sr. CGSC

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDL. MEMBER

ORAL ORDER

{ Per Hon'ble Mr.Justice R.Kantha Rao, Judl. Member }

The Applicant No.1 is the widow of late Shri R. Mallaiah and Applicant No.2 is his son. Shri Malliah was working as Senior Accountant under Respondent No.1. He died in harness on 01.7.2016. The Applicant No.1 applied for Compassionate Appointment to her son on 16.11.2016. Her request for Compassionate Appointment was rejected by the Respondents vide impugned Annex.A-I order dated 26.04.2017 which reads as under:

“With reference to her representation dated 16.11.2016, Smt. R. Lakshmi, W/o. Late Sri R. Malliah (Ex-Sr. Accountant) is hereby informed that her application for Compassionate Appointment to her son Sri R. Manikanta has been considered sympathetically by the Committee. However, her request for appointment could not be acceded to due to administrative reasons.”

2. Reply has not been filed on behalf of the Respondents as yet. Brief arguments of learned counsel for the parties were heard today.
3. It is seen that the impugned Annex.A-I order is not at all a speaking order. It does not assign any reason regarding the rejection of the request of the applicant for Compassionate Appointment. Such an order cannot sustain in the eyes of law. Accordingly, it is quashed and set aside. The Respondents are directed to consider the case of the applicant for Compassionate Appointment afresh as per the extant guidelines of the Government. The

application of the applicant for Compassionate Appointment shall be disposed of by the Respondents in accordance with law by way of a speaking and reasoned order within three months from the date of receipt of a copy of the order. Accordingly, the O.A. stands disposed of. No order as to costs.

(JUSTICE R. KANTHA RAO
JUDL. MEMBER

pv